

Amount allocated to Bihar for modernisation of police forces

†3745. SHRI RAM NATH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount allocated for modernisation of police forces to State of Bihar during financial year 2016-17;

(b) the schemes being prepared to equip security set-up with ultra modern system in the changed circumstances;

(c) the special provisions made by Government for economically weaker States keeping in view the limited financial resources of these States; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The amount allocated by Central Government to State Government of Bihar for Modernisation of State Police Forces in the financial year 2016-17 is ₹ 25.62 crore.

(b) Since, 'Police' and 'Public Order' are State subjects as per the Constitution, responsibility of equipping the State police forces with appropriate equipment and gadgets lies with the State Governments. However, Government of India supplements the efforts of State Governments by providing Central assistance under the Modernisation of Police Forces (MPF) Scheme to strengthen police infrastructure. Weaponry is one of the major items covered under the Scheme and State Governments finalize their annual plans/projects as per their requirements and strategic priorities. A fund is separately allocated to each state for weaponry to be supplied through Ordnance Factory Board.

(c) and (d) As per MPF Scheme, the 8 North-Eastern and 3 Hilly States are put in category 'A' thereby entitled for 90% Central assistance to meet their requirements. In addition, there is a Contingency Reserve of 5% of total allocation under the scheme which could be approved/released in order to meet emergent and contingent needs of States. Further, based on availability of funds, the emergent and specific requirements of States are also considered for additional allocation.

Undertrial prisoners

3746. SHRI T. K. RANGARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of undertrials in jails as on 31st December, 2016;

† Original notice of the question was received in Hindi.

(b) how many of these have been in jail for more than five years, the State-wise details thereof;

(c) how many of these have been in jail for more than three years, the State-wise details thereof; and

(d) how Government proposes to deal with such undertrial prisoners who are languishing in jails for such a long period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per data compiled by National Crime Records Bureau, the total number of under-trials in Jails as on 31.12.2015 is 2,82,076.

(b) and (c) State-wise details of under-trials, who have been in Jail for more than 5 years and 3 years, as compiled by National Crime Records Bureau, is given in the Statement (*See below*).

(d) Prisons is a State Subject. The Management and Administration of prisons is primarily the responsibility of concerned States. However, the Government of India has taken various Administrative and legislative measures for reducing the number of under-trials in prisons. Some of the measures taken are: (a) Establishment of Fast Track Courts (FTCs), (b) Creation of additional capacity of prisons through the Scheme of Modernisation of Prisons, (c) Launch of National Mission for Justice Delivery and Legal Reforms, (d) Insertion of a new section viz. 436A in the Criminal Procedure Code etc.

Statement

State-wise details of under-trials who have been in jail for more than 5 years and 3 years as compiled by NCRB

| Sl. No. | State/UT | 3 years to 5 years | Above 5 years |
|---------|-------------------|--------------------|---------------|
| 1. | Andhra Pradesh | 72 | 13 |
| 2. | Arunachal Pradesh | 8 | 2 |
| 3. | Assam | 98 | 22 |
| 4. | Bihar | 842 | 278 |
| 5. | Chhattisgarh | 221 | 43 |
| 6. | Goa | 14 | 4 |
| 7. | Gujarat | 649 | 267 |
| 8. | Haryana | 240 | 11 |
| 9. | Himachal Pradesh | 31 | 0 |

| Sl. No. | State/UT | 3 years to 5 years | Above 5 years |
|---------|-----------------------------|--------------------|---------------|
| 10. | Jammu and Kashmir | 257 | 182 |
| 11. | Jharkhand | 913 | 196 |
| 12. | Karnataka | 145 | 54 |
| 13. | Kerala | 0 | 0 |
| 14. | Madhya Pradesh | 341 | 33 |
| 15. | Maharashtra | 892 | 177 |
| 16. | Manipur | 26 | 12 |
| 17. | Meghalaya | 30 | 4 |
| 18. | Mizoram | 0 | 0 |
| 19. | Nagaland | 3 | 25 |
| 20. | Odisha | 442 | 60 |
| 21. | Punjab | 393 | 195 |
| 22. | Rajasthan | 882 | 221 |
| 23. | Sikkim | 0 | 0 |
| 24. | Tamil Nadu | 189 | 22 |
| 25. | Telangana | 0 | 0 |
| 26. | Tripura | 3 | 0 |
| 27. | Uttar Pradesh | 3643 | 1364 |
| 28. | Uttarakhand | 106 | 15 |
| 29. | West Bengal | 607 | 294 |
| | TOTAL | 11047 | 3494 |
| 30. | Andaman and Nicobar Islands | 9 | 0 |
| 31. | Chandigarh | 2 | 1 |
| 32. | Dadra and Nagar Haveli | 0 | 0 |
| 33. | Daman and Diu | 0 | 0 |
| 34. | Delhi | 392 | 104 |
| 35. | Lakshadweep | 0 | 0 |
| 36. | Puducherry | 1 | 0 |
| | TOTAL (UTs) | 404 | 105 |
| | TOTAL (ALL-INDIA) | 11451 | 3599 |